

somebody else from speaking. Now, the hon. Minister is willing to react.

MR. DEPUTY SPEAKER: You cannot expect the Minister to answer now. Shri Hannan Mollah to speak now.

(Interruptions)

SHRI HANNAN MOLLAH (Uluberia): I would like to draw the attention of the House by reminding the most serious industrial disaster occurred in 1984 in Bhopal. You know thousands of people had died and thousands of others are suffering from several health hazards and they are continuously suffering. They did not receive justice so far. They did not get adequate compensation of over 13,000 cases of death claims 70 per cent have been unjustly rejected. They are not getting the compensation. The Government of India in March, 1990 had sanctioned payment of monetary relief of Rs. 200 per month for three years to every resident of the 36 municipal wards declared to be gas affected. For the majority of the people who had been incapacitated to resume their usual jobs due to exposure, this interim relief has been the main source of substance so far. The relief will be closed from 31st March. If the distribution of interim relief is stopped in March, 1993, it would mean starvation and possibly death on a large scale among the Bhopal victims. There is an urgent need for continuation of interim relief till compensation sums are paid out. I, therefore, demand that the interim relief should be continued by the Government till the compensation cases are settled.

MR. DEPUTY-SPEAKER: Please to be laid. Shri Kalp Nath Rai.

12.51 hrs.

PAPERS LAID ON THE TABLE

Central Warehousing Corporation (Amendment) Rules, 1993

[English]

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): I beg to lay on the Table-a copy of

the Central Warehousing Corporation (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 257 (E) in Gazette of India dated the 4th March, 1993 under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.

[Placed in Library. See No. LT-3585/93]

Notifications under the Essential Commodities Act, 1955, etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): I beg to lay on the Table

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of 3 section of the Essential Commodities Act, 1955:-
 - (i) S.O.893 (E) published in Gazette of India dated the 7th December, 1992 containing order designating Assistant Commissioner- I and Assistant Commissioner -II in the Dairy Division of the Department of Animal Husbandry and Dairying to discharge the functions of registering authority.
 - (ii) S.O. 895 (E) published in Gazette of India dated the 7th December, 1992 containing order designating the Joint Secretary, in charge of Dairy Development in the Department of Animal Husbandry and Dairying, to perform the functions of Controller.
 - (iii) The Delhi (Milk and Milk Product) Control order, 1993 published in Notification No. S.O.3(E) in Gazette of India dated the 1st January, 1993.

[Sh. Arvind Netam]

- (iv) The Milk and Milk Product (Amendment) Order, 1993 published in Notification No.S.O. 32(E) in Gazette of India dated the 7th January, 1993.
- (v) S.O. 110 (E) published in Gazette of India dated the 17th February, 1993 containing order designating Dairy Engineer and Assistant Commissioner-I in the Dairy Division of the Department of Animal Husbandry and Dairying to discharge the functions of registering authority.
- (vi) The Milk and Milk Product (Second Amendment) Order, 1993 published in Notification No., S.O. 111: (E) in Gazette of India dated the 17th February, 1993.
- (vii) S.O. 112 (E) published in Gazette of India dated the 17th February, 1993 constituting the Milk and Milk Product Advisory Board consisting of 12 members.
- (viii) S.O. 119 (E) published in Gazette of India dated the 23rd February, 1993 appointing the Inspectors of fertiliser for the purpose of the Fertiliser (Control) order, 1985 from the Central Fertiliser Quality Control and Training Institute, Faridabad and its Regional Offices at Bombay, Calcutta and Madras.

Placed in the Library, See No. L.T.3586/93]

(a) (i) Review by the Government on the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1986-87.

(ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal for the year 1986-87 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. L.T. - 3587/93]

(b) (i) Review by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1990-91.

(ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. L.T. 3588/93]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1991-92.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation.

(5) A copy each of the following papers (Hindi and English versions), under Section 19A of the Companies Act, 1956:-

New Delhi, for the year 1991-92 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1991-92.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. L.T. 3589/93]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative marketing federation of India Limited, New Delhi, for the year 1991-92 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1991-92.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above

[Placed in Library See. No. L.T.-3590/93]

Review on the working of and Annual Report of the University of Hyderabad, Hyderabad and statement for delay in laying these papers etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE)

(KUMARI SELJA): I beg to lay on the table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1991-92.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, Hyderabad, for the year 1991-92.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 3591/93]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial, Calcutta, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Victoria Memorial, Calcutta, for the year 1989-90.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. L.T.-3592/93]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1990-91 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library, New Delhi,

[Kumari Selja]

for the year 1990-91.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. L.T.3593/93]

- (7) A copy of the Notification No. S.O. 768 (E) (Hindi and English versions) published in Gazette of India dated the 13th October, 1992 containing Order regarding amendments in the International Copyright Order, 1991 issued under section 40 of the Copyright Act, 1957.

[Placed in Library. See No. L.T. 3594/93]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Gujarat, Ahmedabad, for the year 1989-90 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahila Samakhya Society, Gujarat. Ahmedabad, for the year 1989-90.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library. See No. L.T. 3595/93]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Karnataka, Bangalore, for the

the year 1989-90 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahila Samakhya Society, Karnataka, Bangalore, for the year 1989-90.

- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library See No. L.T.-3596/93]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Karnataka, Bangalore, for the year 1990-91 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahila Samakhya Society, Karnataka, Bangalore, for the year 1990-91.

- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[Placed in Library. See No. L.T.-3597/93]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society (Karnataka), Bangalore, for the year 1991-92 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahila Samakhya Society (Karnataka), Bangalore, for the

year 1991-92

[Placed in Library. See No. L.T.-3598/93]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Gujarat, for the year 1990-91 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahila Samakhya Society, Gujarat, for the year 190-91.

(16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library. See No.L.T.-3599/93]

12.53 hrs.

TWENTY-SIXTH REPORT BUSINESS ADVISORY COMMITTEE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL BALKRISHNA WASNIK):

I beg to move:

"That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 15th March, 1993."

MR. DEPUTY-SPEAKER: Motion moved:

agree with the

Twenty-sixth Report of the Business Advisory Committee presented to the House on the 15th March, 1993."

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur) : Mr. Deputy Speaker, Sir, I have given a notice for amending one sentence.

[English]

"The report be referred back to the Committee."

[Translation]

I have objections to many things in this report. The one is that normally this Budget Session used to be scheduled for three months, but this time it was narrowed to two and a half months. This period of two and a half months is also full of many holidays because it is a usual phenomena and so I have no complaint against it. My complaint is against your decision to hold the 89th Inter Parliamentary Conference at that time when the House was in session. The period of this Budget Session was reduced to two and a half months at that very juncture when a number of critical issues relating to economic policies etc. are to be raised in the House. In my opinion it has become a bad precedent. What was the need of it? I do not know what is the use of such types of conferences. I have never gone to such conferences, nor had I gone through any sort of their action so far..(Interruptions) I won't go there because I know only this much as to when the decisions taken by our own Parliament are not implemented, what more can be expected from such Inter Parliamentary Conferences. In my opinion these conferences are held to get introduction with the delegates of other countries, to get enjoyment and to take rest and to pass the holidays and more over to see other countries at the cost of own country funds. Barring the above mentioned interest of the particular persons, there is no use of such conferences. But this is not my real complaint.